



27, 29, 07

% 17.04.2009

Present: Mr C M Bhardwaj for counsel for Ms Rashmi Chopra for
the appellant.
Mr D P Mohanty for the respondent.

+ITA Nos 375/2009, 465/2009 & CM No 5298/2009 & 382/2009

* These appeals are covered against the Revenue by the judgment of this Court in *ITA No 1269/2007* titled *Commissioner of Income Tax, New Delhi vs Lufthansa German Airlines* in so far as the concessional tickets are concerned.

No substantial question of law arises for consideration. The appeals are dismissed.


VIKRAMAJIT SEN, J


RAJIV SHAKDHER, J

APRIL 17, 2009
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